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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.318/2004 in OA No.263/2003

New Delhi, this the 20th day of December, 2004

Hon'ble Shri Shanker Raju, Member(J)  
Hon'ble Shri S.K. Naik, Member(A)

Joginder Pal

Applicant

(Shri S.P.Chadha, Advocate)

versus

Union of India & Others

.. Respondents

ORDER(in circulation)

Shri S.K. Naik

Perusal of the present RA filed by the original applicant against the order dated 1.11.2004 by which OA No.263/2003 was ultimately dismissed for the detailed discussions enumerated therein reveals that review is sought, on the pretext of there being an error on face of record, on the same set of facts and grounds which have already been discussed and taken care of by us in the first order dated 21<sup>st</sup> July, 2003 in which there was difference of opinion between the two Members and also in the second order dated 5<sup>th</sup> March, 2004 on the same OA in which the Hon'ble third Member was of the view that the OA deserves dismissal. Thus, we find no error apparent on face of record, as alleged by the review applicant in the aforesaid order dated 1.11.2004, nor any fresh valid ground has been advanced for a review. That being the case, the RA must fail and is accordingly dismissed as not maintainable under order 47, Rule 1 CPC read with section 22(3)(f) of Administrative Tribunals Act, 1985.

S. Naik  
(S.K. Naik)  
Member(A)

S. Raju  
(Shanker Raju)  
Member(J)

/gtv/